

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./T.A./ 261 <sup>90</sup> 1980

Satirom Bibi Usman miza Applicant (s).

Y N Shah Adv. for the  
Petitioner (s).

Versus

Union g India & Q Respondent (s).

N S Shah Adv. for the  
Respondent (s).

SR NO.	DATE.	ORDERS,
		Birra Date (Before attachment) (Copy Served)

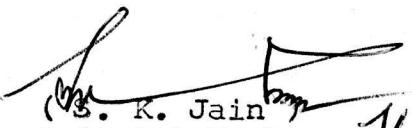
CORAM : HON'BLE MR. S. K. JAIN.. JUDICIAL MEMBER

HON'BLE MR. M. M. SINGH..ADMINISTRATIVE MEMBER

25/6/1990

Mr.Y.V.Shah, the learned counsel for the applicant submitted that he will be moved ~~with~~ <sup>for</sup> amendment of the application. A fresh Misc. Application to be made within three days and will come ~~on~~ <sup>up for hearing</sup> Friday i.e. 29/6/1990. The date of joining service is not mentioned in the O.A.

M. M. Singh  
( M. M. Singh )  
Administrative Member

  
S. K. Jain  
Judicial Member 25/6

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Present : Counsel for the parties.

S.K. JainORDER29.6.1990

Smt. Bai Sakina Bibi Usman Miya, the applicant, joined service on 23.5.1970 as Ayya and according to the service record, she was to retire on 30th June, 1990. She has filed the present O.A. on the plea that just a fortnight before the due date of retirement, she came to know that her date of birth was 6.2.1938 and not 11.6.1932 as mentioned in the service record. Accordingly, she made a representation dated 14.5.1990 (Annexure 'A-1') praying that she may be retired taking her date of birth to be 6.2.1938. The representation was still pending disposal when the present O.A. was filed. The applicant has supported her claim with Birth Certificate issued by the Valsad Nagarpalika, dated 10.5.1990.

Since the O.A. has been filed without waiting for the representation having been disposed of and just at the fag-end of her service career, we direct the respondents to dispose of the representation dated 14.5.1990 (Annexure A-1) after satisfying themselves about the genuineness of the birth certificate dt. 10.5.1990, within 3 months from today, by recording a speaking order. A copy of the order be made available to the applicant within 10 days of the passing of the order so that, if, so advised, the applicant may bring a fresh application for seeking redressal. It will be for the respondents to decide whether the applicant should be allowed to continue in service beyond 30.6.1990 or not. Application stands disposed of accordingly.

M.A./202/90

M.A. also stands disposed of.

M. M. Singh  
( M M Singh )  
Administrative Member

\*Mogera

*S.K. Jain* 29/6/90  
( S.K. Jain )  
Judicial Member